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(2019) 02 DEL CK 0559 Delhi High Court

Case No: Bail Application No. 125 Of 2019

Naim Ahmed APPELLANT

Vs

State RESPONDENT

Date of Decision: Feb. 4, 2019

Acts Referred:

Indian Penal Code, 1860 - Section 420, 468, 471

Hon'ble Judges: Sunil Gaur, J

Bench: Single Bench

Advocate: Krishna Kumar, Sunita Arora, RCS Bhadoria, Neelam Sharma

Final Decision: Disposed Of

Judgement

Sunil Gaur, J

Petitioner seeks pre-arrest bail in FIR No. 713/17 under Sections 420/468/471 of IPC registered at Police Station Seelampur, Delhi. While entertaining

this application, petitioner was directed to join the investigation and interim protection from arrest was granted to him, vide order of 18th January, 2019.

Status report has been handed over by learned Additional Public Prosecutor for respondent-State and it is taken on record.

Learned Additional Public Prosecutor for respondent-State submits that petitioner has joined the investigation.

Without commenting upon merits of this case, interim order of 18th January, 2019 is made absolute. In the event of arrest, petitioner be admitted to

bail, subject to his furnishing bail bond in the sum of `15,000/- with one local surety of the like amount to the satisfaction of Investigating

Officer/Arresting Officer.

The application is accordingly disposed of.

Dasti.